

**JOINT COMMITTEE REPORT IN PURSUANCE TO THE ORDER DT. 10.12.2024 OF  
HON'BLE NGT (PB) NEW DELHI**

**In the matter of :**

**Original Application No. 1354 OF 2024 titled as Viyana Berwal Versus the DFO, Faridabad before the Hon'ble NGT, Principal Bench at New Delhi**

**1.0 Background of the Case:**

In this Original Application, the Applicant has alleged illegal felling of a group of heritage *Pipal* trees in the premises of the office of the Deputy Director, Animal Husbandry and Dairying, Faridabad. The Applicant has made allegations that though these heritage trees have been destroyed, their roots still exist and that, in spite of the complaint to the Authorities, no action has been taken.

It has also been alleged by the Applicant that though the permission to cut *sisham* and miscellaneous trees were granted, there was no permission to cut the pipal trees and that illegal felling of trees has been done at the instance of Deputy Director, Animal Husbandry and Dairying, along with range Officer and contractor.

**1.1 Cognizance by the Hon'ble NGT (PB), New Delhi.**

The Hon'ble NGT (PB), New Delhi vide Order dated 10.12.2024 (copy enclosed), in the captioned matter has directed that,

*"To ascertain the truthfulness of the allegations made in the OA, we also appoint a joint Committee comprising the representative of the Member Secretary, CPCB and RO, MoEF&CC, Chandigarh who will act as the Coordinating Agency. The Joint Committee will visit the site, ascertain the number and extent of illegal felling of trees, the type of trees that have been cut and the permission, if any, obtained from the Competent Authorities to cut the trees. The Joint Committee will also ascertain the persons/authority responsible for the illegal felling of trees and submit the report before the Tribunal within 8 weeks*

*Since an apprehension has been expressed that even the roots of the illegally cut trees will be destroyed and removed therefore we direct the Committee to undertake the site visit as early as possible preferably within a period of one week. Let this order be conveyed to the Members of the Committee by the Office immediately."*

Copy of the Order dated 10.12.2024 has been annexed hereto as **Annexure-1**.

**1.2 Compliance of Order dated 10.12.2024**

In compliance to the aforesaid Order, Joint Committee was constituted comprising the representative of the Member Secretary, CPCB and RO, MoEF&CC, Chandigarh. Accordingly, the Joint Committee comprising of following officials inspected the site on 26.12.2024.

<b>S.no</b>	<b>Name and Designation</b>	<b>Organization</b>
1	Shri N.K. Dimri, Technical Officer (Gr-I),	RO, MoEF&CC, Chandigarh
2	Shri Danish Meena, Scientist C	Central Pollution Control Board

Following officials were also present during the site inspection:

1. Shri Jhalkar Uyake, I.F.S., D.F.O Office, Faridabad
2. Shri Afzal Khan, R.F.O., Faridabad
3. Smt. Rupali Rai, (Biodiversity Dept.) D.F.O Office, Faridabad
4. Dr. Virendra Sehrawat, D.D. Animal Husbandry and Dairying, Faridabad
5. Dr. Ranbir, SDO, Animal Husbandry and Dairying, Faridabad
6. Dr. Vikas Malik, HVS-I

## **2.0 Approach :**

This report is outcome containing factual and action taken report of the said joint committee based on the preliminary information received from the officials present during site inspection, followed by site inspection and subsequent discussions of the joint committee. The observations & findings of the joint committee are given as below:

### **2.1 Observations w.r.t the allegations made by the Applicant:**

1. Deputy Director, Animal Husbandry and Dairying, Faridabad at village Faridabad had made a proposal to fell 52 nos trees on land with Khasra/Plot No. 355 for construction of Hospital in the area of approx. 5000 sq m.
2. Divisional Forest Officer, Faridabad, Government of Haryana vide letter dated 25.10.2023 has granted permission to fell 44 number of trees and transplantation of 08 nos of trees. The tree felling permission letter dated 25.10.2023 has been annexed hereto as **Annexure-2**.
3. **It is observed that 08 Trees (including peepal trees) which were to be transplanted were cut down violating conditions of permission granted by DFO , Faridabad.**
4. Further, as per the ocular observation of the Joint Committee, stumps of pipal trees were found in the premises , which clearly indicated that they were felled in violation of the condition no. 12 mentioned in the said permit letter dated 25.10.2023. The photographs taken during the inspection have been included in the report.
5. **Joint committee has located roots of 03 peepal trees out of 05 trees and observed growth of small leaves (resprout) on stumps above roots.**
6. **Growth of small leaves (resprout) on stumps on roots was also observed on 03 other trees of ficus species.**
7. Deputy Director of Animal Husbandry and Dairying, Faridabad has been asked to submit details regarding compliance of conditions and any other submission. The detail reply is attached as **Annexure-3**.
8. It was noted during interaction with DFO, Faridabad that at present there is no approved tree cutting policy for non-forest areas in the State of Haryana and a draft policy is under consideration.

### **3.0 Findings**

1. The Divisional Forest Officer, Government of Haryana, Faridabad had issued the permission for felling of trees in area notified under general section -4 of the Haryana Land and Preservation Act, 1900 vide letter dated 25.10.2023 to the User Agency i.e the Deputy Director of Animal Husbandry and Dairying, Faridabad for Khasra no. 355 subject to the conditions mentioned therein.

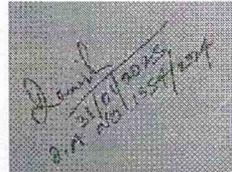
2. As per condition no. 12, the permission was granted as per recommendation of RFO subject to the conditions that the User agency will Plant Five times the number of trees i.e. (52x5=260), and will transplant 08 Ficus trees along with submission of the Land Plan for plantation. Deputy Director of Animal Husbandry and Dairying, Faridabad has violated the condition no. 12 and has cut down 08 ficus (including 05 peepal) trees instead of transplantation.
3. During the Joint Committee visit to the said premises, stumps of 03 Pipal trees and 03 other fecal trees were found. Despite obtaining felling permission, the User Agency was found to have violated condition no.12 of the felling permission.

#### **4.0 Recommendation:**

1. DFO may be directed to take necessary action for violations of condition no 12 of the tree cutting permission given to the Deputy Director of Animal Husbandry and Dairying, Faridabad.
2. The protection and management of forest is primarily the responsibility of State Governments / Union Territory Administrations, thus the State Governments Administrations shall take appropriate actions in accordance with the provisions made under the relevant Acts/ Rules for regulating the felling of trees and penalising the offenders for illegal felling of trees.
3. For protection and management of trees in non-forest areas State Govt. may expedite tree cutting policy for non-forest areas.



**N.K. Dimri,**  
Technical Officer (Gr-I),  
RO, MoEF&CC, Chandigarh



**Danish Meena,**  
Scientist C  
Central Pollution Control Board

Pictures of the site inspection



Fig 1 Peepal tree roots with resprouts at location 1



Fig 2 Peepal tree roots with resprouts at location 2



Fig 3 Peepal tree roots with resprouts at location 3



Fig 4 leveling of area with soil after cutting of trees

# ANNEXURE-I

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1354/2024

Viyana Berwal

Applicant

Versus

The DFO, Faridabad &amp; Ors.

Respondent

Date of hearing: 10.12.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Naresh Kadyan, Applicant in Person (Through VC)

**ORDER**

1. In this Original Application, the Applicant has alleged illegal felling of a group of heritage *Pipal* trees in the premises of the office of the Deputy Director, Animal Husbandry and Dairying, Faridabad. The submission of the Applicant is that though these heritage trees have been destroyed, their roots still exist and that, in spite of the complaint to the Authorities, no action has been taken.

2. The Applicant has referred to the tree felling permission on page 9 and has submitted that though the permission to cut *sisham* and miscellaneous trees was granted, there was no permission to cut the *pipal* trees and that illegal felling of trees has been done at the instance of Deputy Director, Animal Husbandry and Dairying, along with range Officer and contractor.

3. Issue Notice to the Respondents for filing their reply by way of affidavit. The Applicant is directed to serve the Respondents and file affidavit at least one week before the next date of hearing.

4. To ascertain the truthfulness of the allegations made in the OA, we also appoint a joint Committee comprising the representative of the Member Secretary, CPCB and RO, MoEF&CC, Chandigarh who will act as the Coordinating Agency. The Joint Committee will visit the site, ascertain the number and extent of illegal felling of trees, the type of trees that have been cut and the permission, if any, obtained from the Competent Authorities to cut the trees. The Joint Committee will also ascertain the persons/authority responsible for the illegal felling of trees, and submit the report before the Tribunal within 8 weeks.

5. Since an apprehension has been expressed that even the roots of the illegally cut trees will be destroyed and removed therefore we direct the Committee to undertake the site visit as early as possible preferably within a period of one week. Let this order be conveyed to the Members of the Committee by the Office immediately.

6. List on 03.02.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

December 10, 2024  
Original Application No. 1354/2024  
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# ANNEXURE-II



प्रभागीय वन अधिकारी द्वारा अनुमति पत्र  
Permission letter by  
Concerned Divisional Forest Officer  
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) की धारा-4 के अधीन अधिसूचित भूमि में वृक्षों की कटाई की अनुमति।  
Permission for felling of trees in areas notified under general section-4 of Haryana Land and Preservation Act, 1900 (Punjab Act II of 1900).

नाम  
Name डिप्टी डायरेक्टर आइड फरिदाबाद  
Deputy Director Ahd Faridabad

संगठन का नाम  
Organisation Name Deputy Director AHD Faridabad

वर्तमान पता  
Current Address Deputy Director Animal Husbandry & Dairying Faridabad Near  
Railway Station Road Old Faridabad

भूमि स्थान  
Land Location Faridabad , Faridabad (Haryana),

भूमि मापन  
Land Measurements 10(Kanal)

खसरा/ प्लॉट नम्बर  
Khasra/Plot Number 355

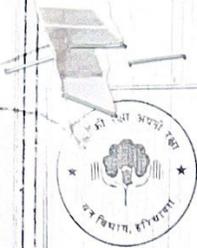
रेज अफसर का नाम  
Range Officer Name Ravinder Singh

Reference No. (SRN):-LLQ-8VJ-VQQB  
जारी करने की तिथि / Date of Issuance: 25-10-2023  
जारी करने का स्थान / Place of Issuance: Faridabad  
जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer (Raj Kumar)



This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/forest/LLQ8VJVQQB>



प्रभागीय वन अधिकारी द्वारा अनुमति पत्र  
Permission letter by  
Concerned Divisional Forest Officer  
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) की धारा-4 के अधीन अधिसूचित भूमि में वृक्षों की कटाई की अनुमति।  
Permission for felling of trees in areas notified under general section-4 of Haryana Land and Preservation Act, 1900 (Punjab Act II of 1900).

Applicant Deputy Director And Faridabad at village Faridabad district Faridabad made  
a proposal to fell trees on this land with Khasra/ Plot number 355  
The report submitted by RFO, Ravinder Singh dated 19-10-2023.

CONDITIONS OF PERMIT

1. Only the numbered trees will be felled.
2. Trees to be felled will not be uprooted except in case of developmental works/ Individual plots.
3. No dragging of wood will be permitted.
4. Felling after sun set and before the sun rise will not be permitted.
5. No fire will be allowed.
6. No damage to unmarked trees will be caused during felling in the area and the owner will have to pay the compensation as determined by DFO for any such damage.
7. The owner of land shall be responsible for any illicit felling in the area and he will have to pay the compensation as determined by DFO for any such illicit felling.
8. No forest produce will be removed without a Rawana Challan from concerned Range Officer
9. The permit is liable to be cancelled at any time if any violations of conditions of permit take place / facts given in the application for permit are found incorrect. The decision of DFO in this regard will be final.
10. The forest department does not hold any responsibility for distribution of sale proceeds among the owners of the land.
11. No separate permit for timber transit as per Indian Forest Act, 1927 is required within the territory of Haryana.
12. permission Is Granted As Per Recommendation Of Rfo Subject To The Condition That The User Agency Will Plant Five Times The Number Of Felling Trees I.e. (52x5=260) 08 Ficus Trees To Be Transplanted And Submit The Land Plan For Plantation.



Date: 25-10-2023  
Place: Faridabad

Raj Kumar  
(Divisional Forest Officer)

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:



# ANNEXURE-III

IN THE COURT OF Hon'ble Chairman, National Green Tribunal, New Delhi

1. Viyana Berwal D/o Smt Sukanya Berwal through her grandmother Smt  
Sharda Khatkar

2. Choudhary Naresh Kadyan

VS:

1. Range Forest Officer, Faridabad
2. Deputy Director, ANIMAL Husbandry & Dairying, Faridabad
3. District Coordinator, Haryana Biodiversity Board, Faridabad

Written statement of behalf of respondent no. 2

Respectfully showeth:-

Preliminary objections:

1. That the suit of the plaintiff is not maintainable in the present form, hence the suit of the plaintiff is liable to be dismissed.
2. That the plaintiff has filed the present suit on unfound basis and is misleading the Tribunal.
3. The plaintiff is misusing the process of law only to harass the defendant and wasting precious time of Tribunal.

Reply:-

1. That Government of Haryana declared to establish a State of Art, Government Veterinary Pet Clinic in Faridabad, to provide advanced diagnostic and treatment services to pets in larger public interest of the

area vide Budget Announcement No 40 for financial year 2020-21

**(Annexure R-1)**

2. That in order to implement said Budget Announcement, the department Land at Government Veterinary Hospital, NIT, Faridabad was identified for establishing Government Veterinary Pet Clinic at Faridabad in compliance of directions of Office of Director General, Animal Husbandry & Dairying, Haryana dated 27-03-2023 **(Annexure R-2)**
3. The said department land at NIT is 82.63x58.46 metres in size and is bound from three sides and facing railway road on front side. It is already having buildings of Government Veterinary Hospital, District Disease Diagnostic Laboratory, Sub Divisional Officer (AH&D) Faridabad office and Deputy Director (AH&D) Faridabad office and staff quarters. In order to establish new proposed building of Government Veterinary Pet Clinic as per available space and in compliance to Haryana Building Code- 2017 , means of access norms as mentioned at point nos 7.10 (2 and 3) wherein it is required that *“approach to building and open spaces to its all sides up to 6.0 metres width and sufficient width shall be permitted at the curve to enable the fire tenders to turn the turning circle should be at least of 9.0 metres radius”*. **(ANNEXURE R-3)**
4. That to construct the building of Government Veterinary Pet Clinic in available space, it was mandatory to fell the trees as per requirement of development work. Therefore, the permission to fell 52 trees ( including 3

Peepal trees are sr nos. 34, 35 and 36) was received from Forest Department, Faridabad vide dated 25-10-2023 . (Annexure R-4)

5. That the Forest department, Faridabad had estimated the minimum value of 52 numbered trees at Rs. 24954/- ( Rs twenty thousand nine hundred fifty four only). (Annexure R-5)
6. That after getting the permission of felling trees, a Committee was constituted under the Chairmanship of SDO (AH&D) Badkhal to execute and supervise the felling of numbered trees by orders of Deputy Director (A.H. &D.) vide dated 27-12-2023. (Annexure R-6)
7. That the said Committee conducted auction for felling 52 numbered trees on 11-01-2024 and the highest bid amount of Rs.-200000/ ( Rs Two lakh only) was deposited to State exchequer through Challan dated 11-01-2024. - received thus was deposited the (Annexure R-7)
8. That only the permitted numbered trees (I.e. 52 trees) have been felled under the supervision of Committee constituted for the same and a official from Forest department, Faridabad was also present during the same. The three Peepal trees (out of permitted 52) have been felled but not been uprooted hitherto, as these trees are grown near to the common boundary wall with private property and transplantation of these trees can cause damage to the wall. Therefore the trunks along with live roots of these three Peepal trees have been carefully preserved for transplantation at the other appropriate location when the old boundary wall will be

dismantled with the start of construction work of proposed Pet Clinic building in near future, by safeguarding the safety of adjacent properties.

9. That as per instructions of permission dated 25-10-2023 260 ( five times of 52) trees were to be planted and the the same was complied with in letter and spirit by planting 1153 trees including Peepal, Bargad, Neem and others at different land parcels of Department in district Faridabad. (

**Annexure R-8)**

10. Layout Plan of the site (**Annexure R-9)**

It is therefore, prayed that in view of the stated facts and circumstances mentioned above, in the interest of justice, the Hon'ble court to please dismiss the suit.

Dated 20-01-2025

SDO (AHD) Badkhal

Veterinary Surgeon, DDDL

Veterinary Surgeon, GVH

NIT Faridabad

Dy. Suptd. O/o DD (AHD)

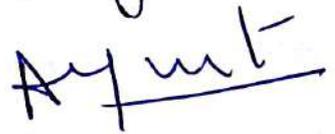
Respondent no. 2

Verification

It has been verified that the contents of the preliminary objections no 1 to 3 and replies parawise of para no. 1 to 9 of the plaint are true and correct to best of my knowledge and belief and nothing has been concealed therein. Verified at Faridabad on

Dated 20-01-2025

  
SDO (AHD) Badkhal

  
Veterinary Surgeon, DDDL

  
Veterinary Surgeon, GVH

NIT Faridabad

Dy. Suptd.  DD (AHD)

Respondent no. 2

क्रमांक 34579-80 पी-1/Misc.

दिनांक 9/11/2020

प्रेषक

महानिदेशक,  
पशुपालन एवं डेयरिंग विभाग,  
हरियाणा, पंचकूला।

प्रेषित

1. उप निदेशक,  
सघन पशुधन विकास परियोजना,  
गुरुग्राम, हरियाणा।
2. उप निदेशक,  
पशुपालन एवं डेयरिंग विभाग,  
फरीदाबाद, हरियाणा।

विषय: Proposal for opening of pet clinic at Faridabad and Gurugram.

उपरोक्त वर्णित विषय एवं प्रधान सचिव, हरियाणा सरकार, पशुपालन एवं डेयरी विभाग से प्राप्त नोट (दिनांक 12.10.2020) के सन्दर्भ में आपको निर्देश दिए जाते हैं कि आप पेट क्लीनिक के निर्माण हेतु भूमि की पहचान करते हुए इसकी फिजिबिलिटी, साईट प्लान, ड्राईंगस और भवन निर्माण की अनुमानित राशि सहित पूर्ण प्रस्ताव इस कार्यालय को भिजवाना सुनिश्चित करें।

संलग्न: उपरोक्त।

मुख्य संयोजक (एफ.एस.टी.)  
कृते: महानिदेशक, पशुपालन एवं डेयरिंग,  
हरियाणा, पंचकुला।

पृ० क्रमांक

पी-1 / Misc.

दिनांक

इसकी एक प्रति प्रधान सचिव, हरियाणा सरकार, पशुपालन एवं डेयरी विभाग को सूचनार्थ प्रेषित है।

मुख्य संयोजक (एफ.एस.टी.)  
कृते: महानिदेशक, पशुपालन एवं डेयरिंग,  
हरियाणा, पंचकुला।



हरियाणा सरकार



Subject:- Proposal for opening of pet clinic at Panchkula, Faridabad and Gurugram.

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In order to open pet clinic at Panchkula, Faridabad and Gurugram, it is requested to send the proposal for the creation of new posts category as required, giving complete details of salary, scale of post and the number of posts require.

*my*

(Dr. Raja Sekhar Vundru)  
Principal Secretary to Govt. Haryana  
Animal Husbandry & Dairying, Deptt.  
12.10.2020

O/o Prin. Secy. A.H. & D  
Dy. No. 5590  
Date 12.10.2020

*DGAN*  
*CP*  
*13/11*

Office of the Principal Secretary  
Animal Husbandry & Dairying Deptt.  
Block No. 8-12 Sector Panchkula  
13 OCT 2020  
Receipt No. 2986  
CFMS\_ANH

*U.S. (S.S.)*  
*3rd*  
*13.10.20*

*VSCAD*

*P2*

*P6*

*RS*  
*16/10/20*

*19/10/20*

ब्रमांक 183  
प्रेषक

दिनांक 07/03/2023

उपनिदेशक  
पशुपालन एवं डेयरिंग  
फरीदाबाद।

सेवा में

महानिदेशक  
पशुपालन एवं डेयरी विभाग  
हरियाणा, पंचकूला।

विषय

**Meeting to discuss the implementation of the  
announcements made in the Budget Address.**

संदर्भ  
यादी

आपका पत्र कमांक 9655 पी-2 दिनांक 22.03.2023

उपरोक्त विषय एवं संदर्भित पत्र के सम्बंध में आपकी सेवा में अनुरोध सहित अवगत कराया जाता है, कि पैट क्लिनिक हेतु जिला फरीदाबाद में प्रस्तावित पशुचिकित्सालय एनआईटी फरीदाबाद में कुल 10 कनाल 15 मरला भूमि उपलब्ध है। जमीन की जमाबन्दी एवं साईटप्लान इस यादी के साथ संलग्न करके आपकी सेवा में आगामी कार्यवाही हेतु प्रेषित है।

संलग्न- उपरोक्त

  
उपनिदेशक  
पशुपालन एवं डेयरिंग  
फरीदाबाद।

[PROVED RESIDENTIAL AND COMMERCIAL.]

- (i) The approach to the building and open spaces on its all sides upto 6.0 metres width, shall have composition of hard surface capable of taking the weight of fire tender, weighing upto 22 tonnes for low rise building and 45 tonnes for building 15 metres and above in height. The said open space shall be kept free of obstructions and shall be motor-able. ★

[66]

- (ii) Main entrance to the premises shall be of adequate width to allow easy access to the fire tender and in no case it shall measure less than 6.0 metres. The entrance gate shall fold-slide back against the compound wall of the premises, thus leaving the exterior access way within the plot free for movement of the fire service vehicles. If archway is provided over the main entrance, the height of the archway shall not be of height less than 5.0 metres.
- (iii) In case of basement extending beyond the building line, it shall be capable of taking load of 45 tonnes for a building of height 15.0 metres and above and 22 tonnes for building height less than 15.0 metres.
- (4) Every person who applies for permission for erection or re-erection of building shall also submit NOC for accessing the road (whether National Highway, State Highway) if applicable from the concerned authority.

#### 7.11. Light and Ventilation of building

- (1) Every room that is intended for human habitation shall abut on an interior or exterior open space or on to a verandah open to such interior or exterior open space.
- (2) The setback area can be sunk for light, ventilation and access to basement, provided fire tender movement is not hindered.
- (3) The whole or part of one side of one or more rooms intended for human habitation and not abutting on either the front, rear or side open spaces shall abut on an interior open space whose minimum width in all directions shall be 3.0 metres in case of buildings not more than 15 metres in height, and in case of buildings above 15 metres, the provision of Code 7.2 (1) shall apply.
- (4) Sunken courtyard up to the lowest floor of basement(s) shall be allowed as 'light well' within building envelop for light and ventilation for basement area.
- (5) Other provisions of light and ventilation for buildings other than plotted residential and commercial <sup>41</sup>[and industrial:]  
If exterior open air space is intended to be used for the benefit of more than one building on same plot/ site, then the width of such

<sup>41</sup> Inserted amended vide Misc-2339 U/B-Vol-II-A/7-5/2006-2TUP dated 25.04.2022. This amendment shall come into force from 25.04.2022.

[67]

प्रभागीय वन अधिकारी द्वारा अनुमति पत्र  
Permission letter by  
Concerned Divisional Forest Officer  
हरियाणा सरकार / Government of Haryana

हरियाणा भू-परिभण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) की धारा-4 के अधीन अधिसूचित भूमि में वृक्षों की कटाई की अनुमति।  
Permission for felling of trees in areas notified under general section-4 of Haryana Land and Preservation Act, 1900 (Punjab Act II of 1900).

नाम Name	डिप्टी डायरेक्टर आरुड फरिदाबाद Deputy Director Ahd Fardabad
संगठन का नाम Organisation Name	Deputy Director AHD Fardabad
वर्तमान पता Current Address	Deputy Director Animal Husbandry & Dairying Faridabad Near Railway Station Road Old Fardabad
भूमि स्थान Land Location	Faridabad . Fardabad (Haryana)
भूमि मापन Land Measurements	10(Kanal)
खसरा/ प्लॉट नम्बर Khasra/Plot Number	355

रेंज अफसर का नाम  
Range Officer Name

Ravinder Singh

Reference No. (SRN):-LLQ-8VJ-VQQB

जारी करने की तिथि / Date of Issuance: 25-10-2023

जारी करने का स्थान / Place of Issuance: Faridabad

जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer (Raj Kumar)



This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/forest/LLQ8VJVQQB>

प्रभागीय वन अधिकारी द्वारा अनुमति पत्र  
Permission letter by  
Concerned Divisional Forest Officer  
हरियाणा सरकार / Government of Haryana

हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) की धारा-4 के अधीन अधिसूचित भूमि में वृक्षों की कटाई की अनुमति।  
Permission for felling of trees in areas notified under general section-4 of Haryana Land and Preservation Act, 1900 (Punjab Act II of 1900).

Species	Classwise number of trees								Total no. of trees	Total Volume (M3)
	V	IV	III	IIA	IIB	IA	IB	Under Size Trees		
Sisham	2	4	0	1	0	0	0	0	7	1.81
Misc	5	27	9	3	0	0	1	0	45	16.14
Total	7	31	9	4	0	0	1	0	52	17.95

जारी करने की तिथि / Date of Issuance: 25-10-2023  
जारी करने का स्थान / Place of Issuance: Fandabad  
जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer (Raj Kumar)



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प्रभागीय वन अधिकारी द्वारा अनुमति पत्र  
Permission letter by  
Concerned Divisional Forest Officer  
हरियाणा सरकार / Government of Haryana

हरियाणा भू-परिक्षेत्र अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) की धारा-4 के अर्थात् अधिनियमित भूमि में वृक्ष को काटने की अनुमति।  
Permission for felling of trees in areas notified under general section-4 of Haryana Land and Preservation Act, 1900 (Punjab Act II of 1900).

Applicant Deputy Director Ahd Faridabad at village Faridabad district Faridabad made  
a proposal to fell trees on this land with Khasra/ Plot number 355  
The report submitted by RFO, Ravinder Singh dated 19-10-2023

CONDITIONS OF PERMIT

1. Only the numbered trees will be felled.
2. Trees to be felled will not be uprooted except in case of developmental works/ Individual plots.
3. No dragging of wood will be permitted.
4. Felling after sun set and before the sun rise will not be permitted.
5. No fire will be allowed.
6. No damage to unmarked trees will be caused during felling in the area and the owner will have to pay the compensation as determined by DFO for any such damage.
7. The owner of land shall be responsible for any illicit felling in the area and he will have to pay the compensation as determined by DFO for any such illicit felling.
8. No forest produce will be removed without a Rawana Challan from concerned Range Officer.
9. The permit is liable to be cancelled at any time if any violations of conditions of permit take place / facts given in the application for permit are found incorrect. The decision of DFO in this regard will be final.
10. The forest department does not hold any responsibility for distribution of sale proceeds among the owners of the land.
11. No separate permit for timber transit as per Indian Forest Act, 1927 is required within the territory of Haryana.
12. .permission Is Granted As Per Recommendation Of Rfo Subject To The Condition That The User Agency Will Plant Five Times The Number Of Felling Trees I.e. (52x5=260) 08 Ficus Trees To Be Transplanted And Submit The Land Plan For Plantation.



Date: 25-10-2023  
Place: Faridabad

Raj Kumar  
(Divisional Forest Officer)

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:  
<https://164.100.137.243/eservices/mobileapi/verify/forest/LLQ8VJVQQB>

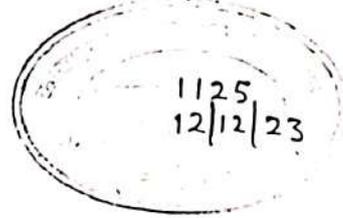
हरियाणा सरकार  
कार्यालय उप वन संरक्षक फरीदाबाद  
वाई पास रोड, नजदीक रोज गार्डन, सैक्टर-14, फरीदाबाद, दूरभाष 0129-2286760E-mail [dfobd2@gmail.com](mailto:dfobd2@gmail.com)

कमांक 1362

दिनांक 11-12-2023

सेवा में,

उपनिदेशक  
पशुपालन एवं डेयरींग  
एन0आई0टी0 फरीदाबाद।



विषय  
संदर्भ

पेडों की कीमत का आंकलन करवाने बारे।  
आपका पत्र कमांक 2877 दिनांक 17.11.2023

उपरोक्त विषय के सम्यन्ध में संदर्भाकित पत्र का मौका मुआयाना व0रा0अ0, फरीदाबाद से करवाया गया। व0रा0अ0, फरीदाबाद की रिपोर्ट अनुसार प्रस्तावित स्थल पर वन विभाग का जनरल धारा 4 अधिनियम लागू होता है। यूजर ऐजेंसी को पेड कटाई की परमीशन ऑनलाईन पोर्टल से पहले ही दी जा चुकी है। उक्त रिपोर्ट अनुसार 52 वृक्षों का मूल्यांकन करके न्यूनतम कीमत निम्न प्रकार से लगाई जाती है। Auction के दौरान Actual कीमत इससे अधिक हो सकती है। विवरण निम्न प्रकार से है:-

प्रजाति	श्रेणी							कुल	वाल्यूम	कीमत
	V	IV	III	IIA	IIB	IA	IB			
शीशम	2	4	0	1	0	0	0	7	1.81	9320
मिश्रित	5	27	9	3	0	0	1	45	16.14	15634
कुल	7	31	9	4	0	0	1	52	17.95	24954

यह आपको सूचनार्थ हेतु प्रेषित है।

  
उप वन संरक्षक  
फरीदाबाद

कार्यालय आदेश

कार्यालय उप वन संरक्षक फरीदाबाद के पत्र क्रमांक 1362 दिनांक 11.12.2023 द्वारा पशुचिकित्सालय फरीदाबाद के प्रांगण में स्थित वृक्षों का मूल्यांकन निर्धारित किया गया है (प्रति सलग्ना) अतः राजकीय पशुचिकित्सालय एनआईटी फरीदाबाद के प्रांगण में स्थित वृक्षों की नीलामी के लिए निम्नलिखित अधिकारी/कर्मचारी की कमेटी गठित की जाती है। कमेटी नियमानुसार नीलामी करवाकर उपमण्डल बडखल कार्यालय के माध्यम से नीलामी राशि को विभाग के 0403 हैड में जमा करवाकर इस कार्यालय को सूचित करना सुनिश्चित करें।

- 1- डा. रणवीर, उपमण्डल अधिकारी पशुपालन एवं डेयरिंग बडखल।
- 2- डा. विकास मलिक, पशुचिकित्सक राजकीय पशुचिकित्सालय एनआईटी फरीदाबाद।
- 3- डा. अमनगीत पशुचिकित्सक, जिला रोग निदान प्रयोगशाला फरीदाबाद।
- 4- श्री सुभाष चन्द्र, उपअधीक्षक कार्यालय में।

-54-  
उपनिदेशक  
पशुपालन एवं डेयरिंग  
फरीदाबाद

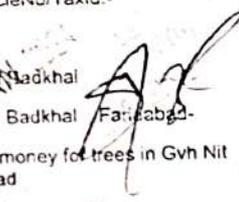
क्र 3221-24

दिनांक 27/12/23

इसकी एक प्रति निम्नलिखित को सूचनार्थ एवं आगामी कार्यवाही हेतु प्रेषित है।

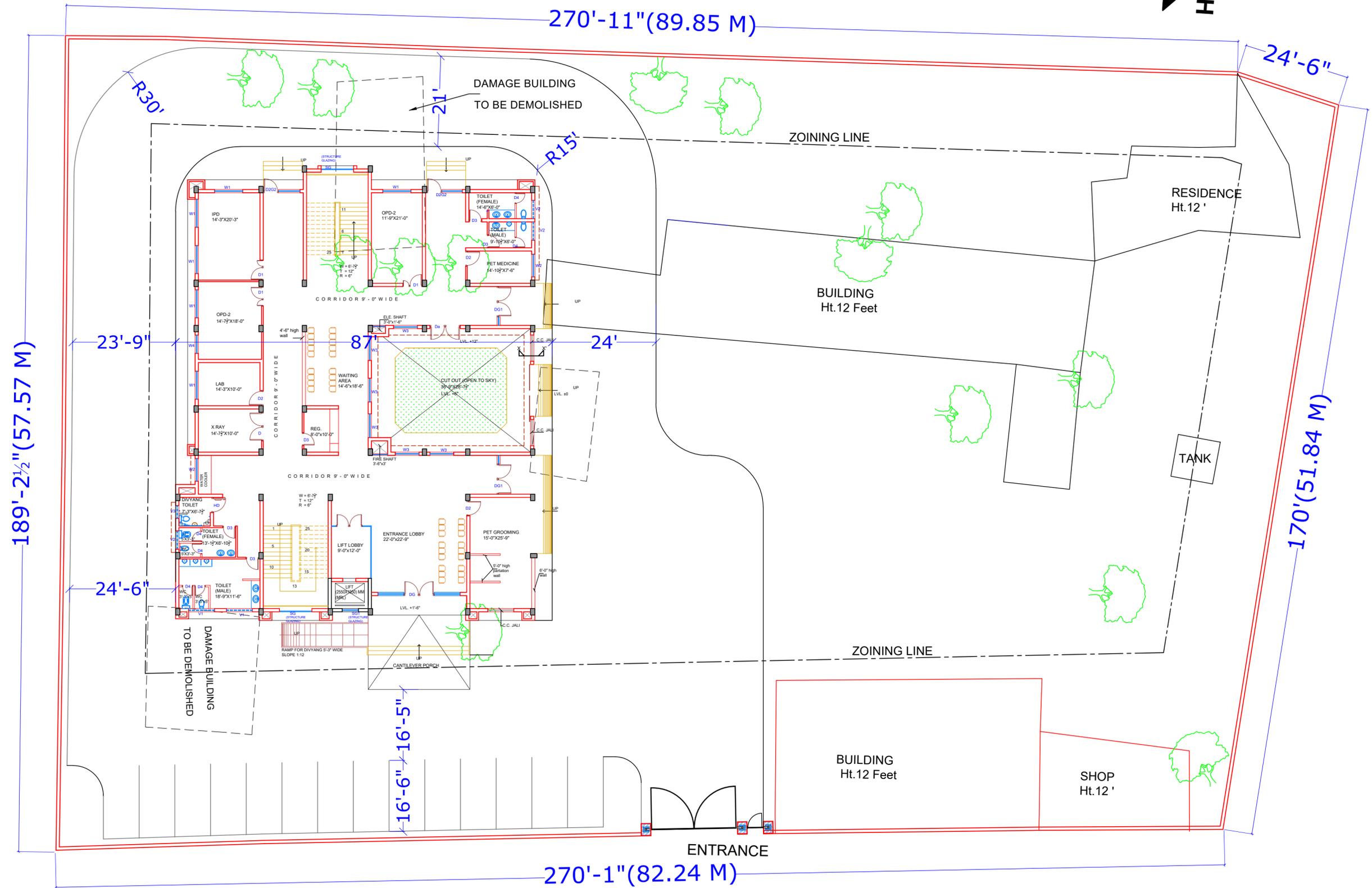
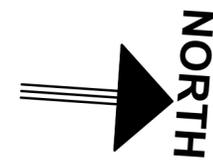
- 1- डा. रणवीर, उपमण्डल अधिकारी पशुपालन एवं डेयरिंग बडखल।
- 2- डा. विकास मलिक, पशुचिकित्सक राजकीय पशुचिकित्सालय एनआईटी फरीदाबाद।
- 3- डा. अमनगीत पशुचिकित्सक, जिला रोग निदान प्रयोगशाला फरीदाबाद।
- 4- श्री सुभाष चन्द्र, उपअधीक्षक कार्यालय में।

  
उपनिदेशक  
पशुपालन एवं डेयरिंग  
फरीदाबाद 27/12

DDO Code: 2337	<b>E - CHALLAN</b>	Remitter Copy
Government of Haryana		
Valid Upto: 29-01-2024 (Cash)	<del>XXXXXXXXXX</del>	
23-01-2024 (Chq./DD)		
GRN No.: 0111708060	Date: 11 Jan 2024 13:31:39	
Office Name: 2337-SDO AH Badkhal		
Treasury: Faridabad		
Period: (2023-24) One Time		
<b>Head of Account</b>	<b>Amount</b>	₹
0403-51-000-97-51 Miscellaneous-Other R	200000	
For SBI Bank-Challan to be accepted under fee type -263		
PD AcNo	0	
Deduction Amount:	₹	
Total/Net Amount:	# 212986932 <sup>0</sup>	
₹ Two Lakhs only	200000	
<b>Tenderer's Detail</b>		
GPF/PRAN/TIN/Actt. no./VehicleNo/TaxId:-		
PAN No:		
Tenderer's Name:	SDO AH Badkhal	
Address:	SDO AH Badkhal Faridabad	
Particulars:	Auction money for trees in Gvn Nit Faridabad	
Cheque-DD- Detail:	 <b>Sub Divisional Officer</b> <b>Animal Husbandry &amp; Dairying</b> Depositor's Signature Badkhal	
<b>FOR USE IN RECEIVING BANK</b>		
Bank Name: State Bank of India	N.I.T. Faridabad, Haryana	
Payment Date: 11/01/2024	200000	
15 JAN 2024	0704	
LALIT VASHIST (P.F.7084374)		
बिठावकर्ता / MAKER	बिठावकर्ता / CHECKER	

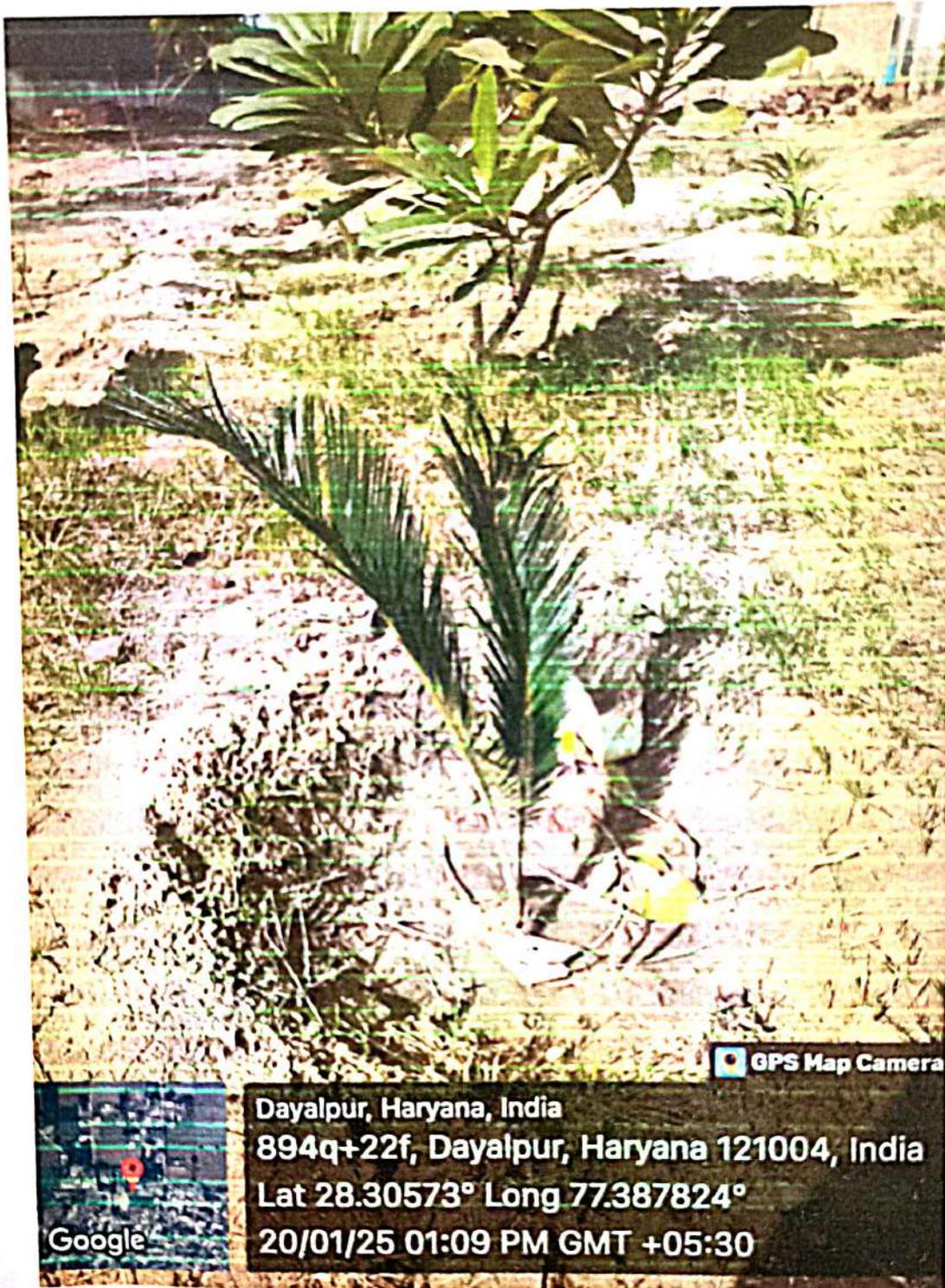
tus of this challan at 'Verify Challan' on e-Gras website.





ROAD AS PER SITE

LAYOUT PLAN





 GPS Map Camera

Faridabad, Haryana, India  
30a/1, New Colony, Gandhi Colony, New Industrial  
Township, Faridabad, Haryana 121002, India  
Lat 28.414289° Long 77.305594°  
20/01/25 11:21 AM GMT +05:30



Google





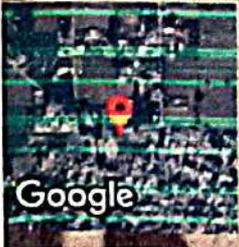
GPS Map Camera

Dayalpur, Haryana, India  
894q+22f, Dayalpur, Haryana 121004, India  
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20/01/25 01:10 PM GMT +05:30

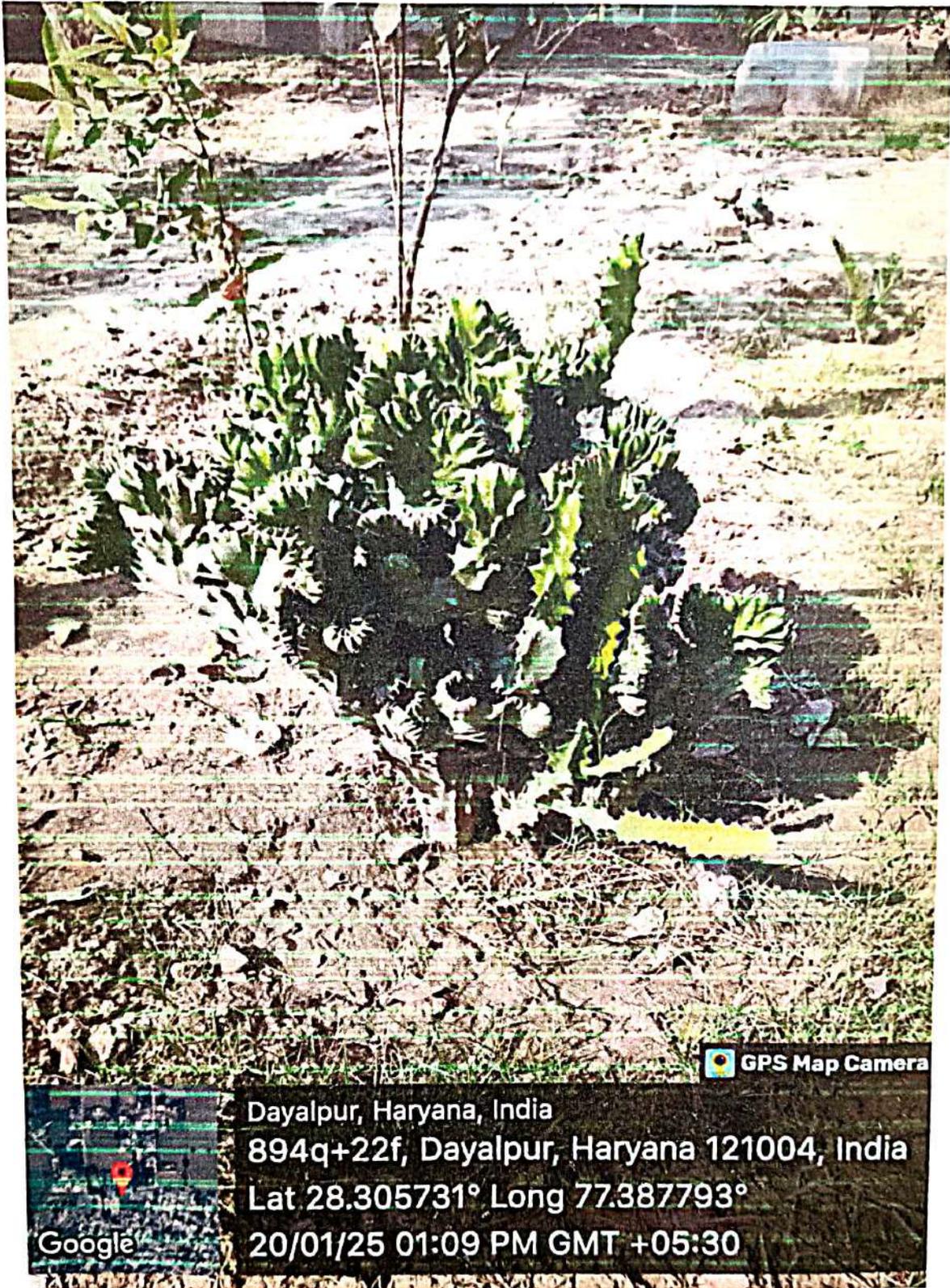
Google



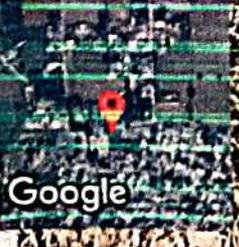
GPS Map Camera



Dayalpur, Haryana, India  
894q+22f, Dayalpur, Haryana 121004, India  
Lat 28.305736° Long 77.387786°  
20/01/25 01:09 PM GMT +05:30



GPS Map Camera



Dayalpur, Haryana, India  
894q+22f, Dayalpur, Haryana 121004, India  
Lat 28.305731° Long 77.387793°  
20/01/25 01:09 PM GMT +05:30

